

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

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O.A. 68/94.

Dt. of Decision: 07-01-97.

B. Narasimhulu

.. Applicant.

Vs

1. The Sub-Divisional Officer,  
Telecommunications,  
Nagarkurnool-509 209.
2. The Telecom Distt. Engineer,  
Municipal Complex,  
Mahabubnagar-500 050.
3. The General Manager, Telecom,  
Hyderabad Area, C.T.O. Compound,  
Sec'bad.-500 003.
4. The Chairman, Telecom Commission,  
(representing Union of India),  
New Delhi-110 001.

.. Respondents.

Counsel for the applicant : Mr. C.Suryanarayana

Counsel for the respondents : Mr. N.R.Devaraj, Sr.CGSQ.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

HEARD Mr.C.Suryanarayana, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.


2. The applicant was initially engaged as Casual Labour w.e.f., 1-11-88. He was issued with a notice for termination vide ~~1-11-88~~ 20/08/92 (Annexure-I). It is stated that he was discharged from service thereafter. It is further submitted by the applicant's counsel that the applicant has been re-engaged.

3. This OA is filed praying for a direction to the respondents to bring him in the <sup>muster</sup> ~~Muster~~ Roll and include his name in the seniority list of the casual mazdoors at the appropriate place and to grant him ~~the same~~ accordance with rules.

4. After certain deliberation, the learned standing counsel submitted that his name will be shown in the <sup>muster</sup> ~~Muster~~ Roll provided he is in service on <sup>the</sup> date. Inclusion of his name in the casual <sup>Mazdoor</sup> ~~labourer~~ seniority list will also be done according to rules. It is further submitted by the learned standing counsel that the case of the applicant for granting him temporary status and regularisation of his services will be considered in due course in his turn.

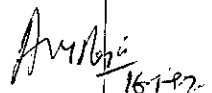
5. In view of the above submission, no further direction is considered necessary in this OA. Noting the above submission <sup>of the learned Standing Counsel</sup> the OA is disposed of as above. No costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.)

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated: <sup>11/1</sup> The 7th January 1997.  
(Dictated in the Open Court)

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D.R. (J)

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TYPED BY

CHECKED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI G.S. JAI PARAMESHWAR:  
M(J)

DATED: 07-1-97

Order/Judgement

R.P/C.P/M.A.NO.

O.A.NO. 68/94

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
DISMISSED FOR DEFAULT  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

II COURT

YLKR

